

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.1835
TO BE ANSWERED ON 04.05.2016**

CRIME IN TRAINS

†1835. SHRI NATUBHAI GOMANBHAI PATEL:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways is planning to formulate any policy which can help identify and arrest culprits immediately after the crime;**
- (b) if so, the details thereof and the action taken so far in this regard; and**
- (c) the details of the funds earmarked/sanctioned exclusively for the same?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a)& (b): No, Madam. Since prevention of crime, registration of cases, their investigation and maintenance of law and order over Railways are the statutory responsibility of the States which is discharged by them through the Government Railway Police (GRP), formulation of any policy for identification and arrest of culprits falls within the domain of concerned States. Railways, through the Railway Protection Force (RPF), are supplementing efforts of States to ensure security of passengers and passenger area by way of escorting of trains, providing access control, mounting surveillance through close circuit television camera (CCTV) over about 311 stations, rendering assistance through Security Helpline 182, prosecuting offenders under relevant provisions of the Railways Act, etc.

(c): Does not arise.
